

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
SUO MOTO O.A. NO. 440 OF 2021**

**IN THE MATTER OF:**

**In re: “3 dead, 44 injured in flash fire at IOC’S Haldia refinery”**

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Filed by:

**Indian Oil Corporation Limited,  
Haldia Refinery**

Through:

**Abhishek Birthray  
Advocate  
D-220 (L.G.F.), Defence Colony,  
New Delhi – 110024.  
Ph: 011 3550584  
D/1588/07**

**Date:** 06.01.2022

**Place:** New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
SUO MOTO O.A. NO. 440 OF 2021**

**IN THE MATTER OF:**

**In re: “3 dead, 44 injured in flash fire at IOC’S Haldia refinery”**

**REPORT ON BEHALF OF INDIAN OIL CORPORATION  
LIMITED, HALDIA REFINERY**

**MOST RESPECTFULLY SHOWETH**

1. This short report is being filed on behalf of Indian Oil Corporation Ltd., Haldia Refinery in response to the Notice dated 23.12.2021 issued by this Hon’ble Tribunal regarding the fire incident that took place in Haldia Refinery on 21.12.2021.
2. It is submitted that Indian Oil Corporation Ltd. had planned shut down of various processed units in Haldia Refinery for maintenance and inspection related activities from 01.12.2021 to 21.01.2022. This was intimated to the concerned authorities namely, West Bengal Pollution Control Board and Central Pollution Control Board. Copies of letters dated 01.12.2021 and 02.12.2021 are annexed as **ANNEXURE -1 (Colly)**.

3. During shut down related works, an unfortunate fire incident occurred on 21.12.2021 in Motor Spirit Quality Unit ('MSQ Unit') of the Haldia Refinery. The primary cause seems to be flash fire leading to burn injuries to 44 persons, 3 of whom have succumbed to their injuries. The fire was immediately extinguished, and situation was under control within a few minutes of the incident.
4. After preliminary first-aid to the injured persons, they were shifted to Haldia Refinery Hospital and a green corridor was operationalised with the support of the District Administration for shifting of critical cases to institutes of higher medical management. An ex-gratia compensation of Rs. 10,00,000/- (Rupees Ten Lakhs only) has been released to the families of those who succumbed to their injuries. An inquiry into the cause of the incident is being conducted.
5. On 22.12.2021, Oil Industry Safety Directorate (OISD) constituted a joint committee of OISD and Petroleum and Natural Gas Regulatory Board (PNGRB) to investigate the incident, identify the root cause, and recommend corrective actions. The committee is likely to submit the findings within 30 days. Copy of OISD's letter dated 22.12.2021 is annexed as **ANNEXURE – 2**.
6. It is submitted that there was no impact on the environment due to the fire incident which is demonstrably clear from the following:

### Air Quality

- i) There was no impact in air quality due to the fire incident at MSQ unit on 21.12.2021. No significant variation was observed in the ambient air quality of Haldia region with respect to the major parameters i.e., SO<sub>2</sub>, NO<sub>x</sub>, PM<sub>10</sub>, PM<sub>2.5</sub>, CO, NH<sub>3</sub> and Benzene, which were all within the National Ambient Air Quality Monitoring ('NAAQM') limit on the date of incident as well as subsequent dates. The levels of PM 10 and PM 2.5 were slightly higher. However, the same was not on account of the fire incident. It is submitted that PM 10 and PM 2.5 levels are usually high in the Haldia region during winter season. Day-wise ambient air quality data for the month of November 2021 and December 2021 is annexed as **ANNEXURE-3**. Air Quality of Medinipore (E) as per WBPCB website (December 2020 & 2021) is annexed as **ANNEXURE - 4**.

### Water Quality

- i) There was no impact on Effluent Treatment Plant ('ETP') discharge quality due to the fire incident at MSQ unit on 21.12.2021. The water quality discharged by the Refinery was within the Minimal National Standards ('MINAS') limit on the day of incident. Day-wise water discharge quality data for the month of December 2021 is annexed as **ANNEXURE - 5**

- ii) It is submitted that the water used to control the fire incident flew into ETP through open channels, which was then treated along with effluent generated from the Refinery. The treated water was then resent to the fire water network. No fresh water was consumed for fire make up in Haldia Refinery.

#### **Waste Generation**

- i) It is submitted that no solid waste (oily sludge or any hazardous waste) was generated due to the fire incident occurred at MSQ unit on 21.12.2021. Thus, no land pollution occurred because of the fire incident.
7. It is submitted that the Haldia Refinery is a state-of-the-art refinery and fully compliant with all applicable laws relating to environment protection. It has facilities for strengthening the Environment monitoring and management, including the following:
- i) Ambient Air Monitoring;
  - ii) Stack Emission Monitoring;
  - iii) Air Pollution Monitoring & Control;
  - iv) Stack Emissions control;
  - v) Fugitive Emission Management;
  - vi) Water Management, Effluent Treatment and Recycle;
  - vii) Oil Spill Handling;

- viii) Hazardous Waste Management & Disposal;
- ix) Sustainability – Installation of LED lamps and Solar power / GHG emission control.

8. In the above facts and circumstance, it is submitted that there has been no adverse impact on environment due to the fire incident that took place in Haldia Refinery on 21.12.2021.



**Indian Oil Corporation Limited**  
**(Haldia Refinery)**

**Through**

प्रवीण जयंत, महाप्रबन्धक (तकनीकी सेवाए, एच एस एच डी)  
**Praveen Jayant, GM (Technical Services, H.S. & E.S.)**  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड, हल्दिया रिफाइनरी  
**INDIAN OIL CORPORATION LIMITED, Haldia Refinery**

**Abhishek Birthray**  
**Advocate**

**D-220 (L.G.F.), Defence Colony,**  
**New Delhi – 110024.**

**Ph: 011 3550584**

**D/1588/07**

**Date: 06.01.2022**

**Place: New Delhi**

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

SUO MOTO O.A. NO. 440 OF 2021

IN THE MATTER OF:

In re: "3 dead, 44 injured in flash fire at IOC'S Haldia refinery",

SERIAL NO. 98/22  
DATE 08/11/22

AFFIDAVIT

I, Praveen Jayant S/o Late Sri Gajai Singh, aged 51 years, posted as General Manager (TS, HS&E), the Authorised Representative of Indian Oil Corporation Limited, Haldia Refinery, having its office at P.O, Haldia Oil Refinery, Dist. Purba Medinipur, West Bengal – 721606, India, do hereby solemnly declare and affirm as under:

- I am the authorized representative of Indian Oil Corporation Limited, Haldia Refinery and am well conversant with the facts and circumstances of the case and therefore, competent to swear and affirm this affidavit.
- That the accompanying report has been drafted by the counsel under my instructions and the facts stated therein are true and correct to the best of my knowledge. No part of the accompanying report is false and nothing material has been concealed therefrom.



SWAPAN KUMAR ADHIKARY NOTARY  
GOVERNMENT OF INDIA  
Under the Notaries Act.-1952  
(53 of 1952) for Haldia, Under  
District Purba Medinipur, W.B.

Praveen Jayant  
DEPONENT

प्रवीण जयंत, महाप्रबन्धक (तकनीकी सेवाए, एच एस एच ई)  
Praveen Jayant, GM (Technical Services, H.S. & E.)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड, हल्दिया रिफाइनरी  
INDIAN OIL CORPORATION LIMITED, Haldia Refinery

SERIAL NO. 38/22  
DATE 06/1/22

### VERIFICATION:

Verified at Haldia, West Bengal on this the 6<sup>th</sup> day of January 2022 that the contents of my above affidavit are true and correct to my knowledge and no part of the same is false and nothing material has been concealed therefrom.



✓ Praveen Jayant  
DEPONENT

Swapan Kumar Adhikary  
06/1/22

SWAPAN KUMAR ADHIKARY, NOTARY  
GOVERNMENT OF INDIA  
Under the Notaries Act -1952  
(53 of 1952) for Haldia, Under  
District Purba Medinipur, W.B.

प्रवीण जयंत महाप्रबंधक (तकनीकी सेवाए एम एस एफ डी)  
Praveen Jayant, GM (Technical Services, H.S. & E.)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड, हल्दिया रिफाइनरी  
INDIAN OIL CORPORATION LIMITED, Haldia Refinery



इंडियन ऑयल कॉर्पोरेशन लिमिटेड ANNEXURE 1 (copy 8)

हल्दिया रिफाइनरी, डाकघर : हल्दिया ऑयल रिफाइनरी - 721606  
जिला : पूर्व मेदिनीपुर (प० ब०)

Indian Oil Corporation Limited

Haldia Refinery, P.O.: Haldia Oil Refinery-721606

District : Purba Medinipur, West Bengal

Website : www.iocl.com, E-mail : haldiarefinery@indianoil.in

Fax : 91-3224-252141, Phone : 91-3224-223270



रिफाइनरीज प्रभाग  
Refineries Division

01<sup>st</sup> Dec, 2021

To  
Asst. Environmental Engineer (I/C)  
West Bengal Pollution Control Board  
Haldia Regional Office, Super Market Building (3<sup>rd</sup> Floor),  
Durgachak, Haldia, Purba Medinipur, Pin-721602

Kind Attention: Shri Prasoön Mondal, Asst. Environmental Engineer (I/C)

Subject: Declaration letter for shutdown of some process units due to M&I job in IOCL Haldia Refinery

Sir,

Indian Oil Corporation Ltd, Haldia Refinery has been planned for partial shutdown of following process units for maintenance and inspection related activities from 1<sup>st</sup> Dec'2021 to 21<sup>st</sup> Jan'2022:

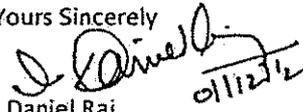
- (1) Crude Distillation Unit-II (CDU-II)
- (2) Vacuum Distillation Unit-I (VDU-I)
- (3) Resid Fluidized Catalytic Cracking Unit (RFCCU)
- (4) Hydrogen Generation Unit-1 (HGU-I)
- (5) Motor Spirit (MS), Naphtha Hydro-treater Unit (NHDT) & Prime Gasoline Units (Prime G)
- (6) Diesel Hydro-Desulphurization Unit (DHDS)
- (7) Catalytic Reforming Unit (CRU)
- (8) Sulphur Recovery Unit-II, Sour Water Stripping Unit & Amine Regeneration Unit

Some process units like Once Through Hydro Cracker Unit (OHCU), Diesel Hydro-treater unit (DHDT) and Kero Hydro-Desulphurization unit (KHDS) will also be taken into shutdown for one week period.

This is for your kind information please.

Thanking you.

Yours Sincerely

  
I Daniel Raj

Dy. General Manager (HSE)  
IOCL Haldia Refinery,  
Haldia, Dist: Purba Medinipur  
Pin-721606  
Tel. - 03224 223607, 252445

पंजीकृत कार्यालय : जी-9, अली यावर जंग मार्ग, बान्द्रा (पूर्व) मुंबई, महाराष्ट्र - 400 051  
Regd. Office : G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai, Maharashtra-400 051  
CIN - L 23201 MH 1959 GOI 011388



## इंडियन ऑयल कॉर्पोरेशन लिमिटेड

हल्दिया रिफाइनरी, झकधर : हल्दिया ऑयल रिफाइनरी -721606  
जिला : पूर्व मेदिनीपुर (प० ब०)

### Indian Oil Corporation Limited

Haldia Refinery, P.O.: Haldia Oil Refinery-721606  
District : Purba Medinipur, West Bengal  
Website : www.iocl.com, E-mail : haldia refinery@indianoil.in  
Fax : 91-3224-252141, Phone : 91-3224-223270



रिफाइनरीज प्रभाग  
Refineries Division

Haldia

02.12.2021

To,

Shri. B. Vinod Babu

Scientist E & DH, IT Division,

Central Pollution Control Board,

Parivesh Bhawan, East Arjun Nagar, Delhi - 110032

**Subject: Declaration letter for shutdown of some process units due to M&I job in IOCL  
Haldia Refinery**

Sir/Madam,

This is to inform that IOCL Haldia Refiner has undergone planned shutdown from 1st Dec'21  
21st Jan'22.

In view of the above, following process units in Haldia refinery in connection to stacks  
configured in OCEAMS portal are scheduled to be under M&I shutdown/idling as per plan  
during below mentioned period :

S.No	Unit Name under shutdown	Station (Station Name) as in OCEAMS /CEMS portal	Planned shutdown/idling duration	Stack analysers (SO <sub>2</sub> ,NOX,CO,PM) offline in OCEAMS
1	CDU-I	a) STACK_8_CDU1MAIN b) STACK_9_CDU1_TRIM	13th Dec'21- 16th Dec'21	
2	VDU-II	STACK_19_VDU_2	13th Dec'21- 16th Dec'21	
3	OHCUC	STACK_24_OHCUC	13th Dec'21- 20th Dec'21	
4	HGU-II	a) STACK_22_HGU2_PDS b) STACK_23_HGU2_REFORMER	13th Dec'21- 19th Dec'21	
5	HGU-I	STACK_21_HGU_1_REFORMER	27th Nov'21 - 17th Jan'22 (Ongoing)	SO <sub>2</sub> ,NOX, CO,PM : since 09:15 hrs on 01.12.2021
6	RFCCU	STACK_20_FCC	01st Dec'21- 21st Jan'22 (Ongoing)	SO <sub>2</sub> ,NOX,CO,PM : since 11:15 hrs on 01.12.2021

पंजीकृत कार्यालय : जी-9, अली यावर जंग मार्ग, बान्द्रा (पूर्व) मुंबई, महाराष्ट्र - 400 051  
Regd. Office : G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai, Maharashtra-400 051  
CIN - L 23201 MH 1959 GOI 011388

S.No	Unit Name under shutdown	Station (Station Name) as in OCEAMS /CEMS portal	Planned shutdown/idling duration	Stack analysers (SO <sub>2</sub> ,NO <sub>x</sub> ,CO,PM) offline in OCEAMS
7	CDU-II	a) STACK_10_CDU2MAIN b) STACK_11_CDU2TRIM	06th Dec'21- 13th Jan'22	
8	VDU-I	a) STACK_12_VDU1 b) STACK_13_VDU1TRIM	06th Dec'21- 13th Jan'22	
9	SRU-II (U-28)	STACK_16_SRU_2	13th Dec'21- 02nd Jan'22	
10	DYIP Block (DCU, CGO-HDT & MHC)	a) STACK_25_DCU b) STACK_26_CGO_HDT	12th Dec'21- 27th Dec'21	
11	ETP	a) ETP-1 COD, BOD, TSS, pH analyser b) ETP-2 COD, BOD, TSS, pH analyser c) ETP-3 COD, BOD, TSS, pH analyser	13th Dec'21- 16th Dec'21	
12	TPS Boiler-4	STACK_4_TPSBOILER_4	17th Nov'21 - 17th Dec'21 (Ongoing)	SO <sub>2</sub> ,NO <sub>x</sub> ,CO,PM : since 14:15 hrs on 17.11.2021
13	GT-2/HRSG-2	STACK_6_GT2	13th Dec'21 -28th Dec'21	

Hence, the stack emission analysers (SO<sub>2</sub>,NO<sub>x</sub>,CO & PM) corresponding to above stations in OCEAMS portal are being taken in offline mode from CPCB data connectivity leading to non-availability of its data in online CPCB server, as the units are going under S/D or idling subsequently .

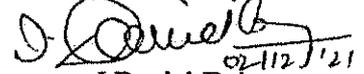
Any abnormal reading/ exceedances/ alarms generated in CPCB server during below mentioned period from the abovementioned stacks may please be ignored.

The online data connectivity of these stacks to CPCB server will be made operational/online on start-up of these units and the same shall be intimated accordingly.

This is for your kind information please.

Thanking you

Yours Faithfully



I Daniel Raj

Dy General Manager-HSE  
IOCL-Haldia Refinery

आई. डेनियल राज, डी. जनरल मैनेजर (एच. एसई)  
I. Daniel Raj, Dy. Gen. Manager (H, S&E)  
इंडियन ऑयल कॉर्पोरेशन लि., हल्दिया रिफाइनरी  
Indian Oil Corporation Ltd., Haldia Refinery



तेल उद्योग सुरक्षा निदेशालय  
OIL INDUSTRY SAFETY DIRECTORATE

ANNEXURE - 211  
भारत सरकार, पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय

प्लॉट नं. 2, सेक्टर-73, नोडा-201301  
Government of India, Ministry of Petroleum & Natural Gas  
8th Floor, Tower-A, OISD Bhawan  
Plot No. 2, Sector-73, NOIDA - 201301  
दूरभाष/Tel. : +91-120-2593800  
वेबसाइट/Website : www.oisd.gov.in

ओआईएसडी/ईडीएस/ACCI-05

22.12.21

OISD/EDS/ACCI-05

22.12.21

प्रति,  
अध्यक्ष,  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड,

To,  
Chairman,  
Indian Oil Corporation Ltd.,

विषय: आईओसीएल, हल्दिया रिफाइनरी में घटित घटना की जांच हेतु ओआईएसडी एवं पीएनजीआरबी की संयुक्त समिति का गठन।

Sub: Formation of joint committee of OISD & PNGRB for investigation of incident at IOCL, Haldia Refinery.

महोदय,

Dear Sir,

आईओसीएल, हल्दिया रिफाइनरी से प्राप्त जानकारी के अनुसार, दिनांक 21 दिसम्बर 2021 को दोपहर लगभग 1450 बजे, हल्दिया रिफाइनरी के मोटर स्पिरिट क्वालिटी अपग्रेडेशन यूनिट में एक स्ट्रक्चर की कटाई के समय विस्फोट की घटना हुई। इस दुर्घटना में कुल सैतालिस लोग घायल हुए थे, जिनमें से तीन लोगों की मृत्यु हो गयी है। घटना के दौरान यूनिट में मेंटेनेंस एवं इंस्पेक्शन शटडाउन चल रहा था।

As per information received from IOCL, Haldia Refinery, there was an incident of blast during cutting of a structure in Motor Spirit Quality Upgradation (MSQ) Unit of Haldia Refinery at about 1450 Hrs. on 21 December 2021. The said unit was under Maintenance and Inspection (M&I) shutdown. The incident resulted in injury to 47 persons, out of which 3 persons succumbed to their injuries.

इस घटना की जांच करने के लिए ओआईएसडी एवं पीएनजीआरबी की एक संयुक्त समिति का गठन किया गया है जिसका विवरण इस प्रकार से है:

To investigate the said incident, a joint committee of OISD & PNGRB comprising of following members has been constituted:

1. श्री उदित नंदी, मुख्य महाप्रबंधक (प्रमुख -सेफ्टी), एचपीसीएल- विसाख रिफाइनरी - लीडर
2. श्री एस गिरिधरन, महाप्रबंधक (मेंटेनेंस), बीपीसीएल- कोच्ची रिफाइनरी -सदस्य
3. श्री जमनालाल राउत, उप निदेशक (टेक्निकल), पीएनजीआरबी
4. श्री हरेन्द्र कुमार यादव, अपर निदेशक (पी एंड ई), ओआईएसडी-सदस्य समन्वयक

1. Sh. Udit Nandy, CGM (Head-Safety), HPCL-Visakh Refinery - Team Leader
2. Sh. S.Giridharan, GM (Maintenance), BPCL-Kochi Refinery -Member
3. Sh. Jamunalal Rout, Deputy Director (Tech.), PNGRB -Member
4. Sh. Harendra Kumar Yadav, Additional Director (P&E), OISD - Member Coordinator

समिति के जांच के दायरे में घटना की जांच करना, घटना की खामियों और मूल कारणों की पहचान करना, ऐसी घटनाओं की पुनरावृत्ति से बचने के लिए सुधारात्मक कार्रवाई की सिफारिश करना शामिल है।

The terms of reference of the committee includes investigate the incident, identify the lapses and root cause(s) of the incident, recommend corrective actions to avoid recurrence of such incidents.

समिति घटना स्थल पर 23.12.2021 तक पहुंच जाएगी और 30 दिनों के भीतर अपने जांच-परिणाम प्रस्तुत करेगी।

The committee will reach the site by 23.12.2021 and submit the findings within 30 days.

अरुण मिश्रा  
22/12/2021  
(अरुण मिश्रा)

कार्यकारी निदेशक

अरुण मिश्रा  
22/12/2021  
(Arun Mittal)  
Executive Director

अध्यक्ष, आईओसीएल: जाँच दल को सभी आवश्यक मदद जैसे संबंधित दस्तावेज, सीसीटीवी फुटेज उपलब्ध कराने, घटना से संबंधित व्यक्तियों की उपलब्धता सुनिश्चित करने के अनुरोध के साथ।

Chairman, IOCL: With the request to extend all necessary support to the investigating team providing necessary documents, CCTV footages and interview with concerned personnel.

प्रतिलिपि: सूचनार्थ

Copy for information to:

1. संयुक्त सचिव (आर), पेट्रोलियम और प्राकृतिक गैस मंत्रालय
2. संयुक्त सचिव (म), पेट्रोलियम और प्राकृतिक गैस मंत्रालय
3. सदस्य (टेक्निकल), पीएनजीआरबी

1. Joint Secretary (R) MoP&NG: for information please
2. Joint Secretary (M) MoP&NG
3. Member(Technical), PNGRB

Average Report	
Industry(ies)	IOCL HALDIA
Station(s)	AAQMS_1
Parameter(s)	(SO2), (NOX), (CO), (PM10), (NH3), (PM2.5), (O3), (Benzene)
Avg Period	Daily Avg
Date	From: 01-Nov-2021 To: 30-Nov-2021

ANNEXURE - 3

Diagnostic Flags	U - Usable	D - Calibration Drift	I - Invalidated	G - Out of Range	Z - Zero			
	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1
Date & Time	(SO2(ug/m3))	(NOX(ug/m3))	(CO(mg/m3))	(PM10(ug/m3))	(NH3(ug/m3))	(PM2.5(ug/m3))	(O3(ug/m3))	(Benzene(ug/m3))
Permissible limit	80	80	2	100	400	60	100	5
2021-11-01	25.65	21.57	0.76	103.95	17.37	53.67	61.66	2.42
2021-11-02	19.09	23.58	0.76	99.27	18.73	55.38	51.09	2.48
2021-11-03	17.21	21.99	0.78	90.96	17.77	49.05	48.3	2.48
2021-11-04	23.92	22.61	0.81	122.87	18.13	67.32	52.82	2.48
2021-11-05	18.99	21.21	0.78	152.22	16.97	88.66	56.67	2.46
2021-11-06	14.5	20.32	0.69	119.42	16.35	67.12	61.28	2.48
2021-11-07	14.58	18.91	0.75	104.13	15.4	60.8	66.19	2.47
2021-11-08	15.94	22.47	0.82	113.75	17.85	60.08	58.3	2.48
2021-11-09	16.26	25.13	0.75	126.71	19.84	63.1	35.54	2.45
2021-11-10	17.59	24.39	0.89	107.18	19.4	79.17	0	2.48
2021-11-11	24.7	27.28	0.7	107.85	21.7	51.17	44	2.47
2021-11-12	37.94	23.76	0.82	113	19.11	52.84	39.39	2.49
2021-11-13	24.65	22.91	0.78	80.72	18.33	43	16.24	2.48
2021-11-14	29.03	20.65	0.62	68.74	16.83	37.14	15.95	2.47
2021-11-15	19.56	19.86	0.78	58.76	16.18	32.63	15.48	2.48
2021-11-16	19.47	21.71	0.76	79.11	17.46	49.36	19.44	2.47
2021-11-17	17.63	22.93	0.83	102.39	18.2	60.93	27.27	2.48
2021-11-18	16.74	20.81	0.8	88.65	16.69	49.87	28.15	2.48
2021-11-19	18.27	20.9	0.79	92.13	16.8	54.6	30.64	2.48
2021-11-20	24.58	21.8	0.76	109.13	17.43	56.88	33.97	2.48
2021-11-21	22.59	22.06	0.81	111.35	17.63	66.99	26.13	2.49
2021-11-22	16.38	22.68	0.85	109.89	18.05	63.75	27.39	2.46
2021-11-23	24.6	21.61	0.85	98.43	17.41	58.89	20.51	2.48
2021-11-24	23.42	24.68	0.81	136.02	19.56	76.06	26.65	2.49
2021-11-25	28.74	32.2	0.9	153.82	25.2	77.44	17.28	2.47
2021-11-26	22.24	23.07	0.8	139.32	18.3	76.7	26.37	2.48
2021-11-27	16.72	24.72	0.8	141.79	19.45	83.81	25.59	2.47
2021-11-28	13.4	21.89	0.78	122.98	17.44	73.75	21.44	2.49
2021-11-29	13.74	20.68	0.77	112.06	16.6	68.84	21.72	2.48
2021-11-30	13.48	22.55	0.81	129.67	17.99	72.36	22.48	2.48

Average Report	
Industry(ies)	IOCL HALDIA
Station(s)	AAQMS_1
Parameter(s)	(SO2), (CO), (NO2), (PM10), (NH3), (PM2.5), (O3), (Benzene)
Avg Period	Daily Avg
Date	From: 01-Dec-2021 To: 28-Dec-2021

Diagnostic Flags:	U - Usable	D - Calibration Drift	F - Faulty	I - Invalidated	M - Maintenance	C - Calibration	N - Non-obtained	W - Warning
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	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1	AAQMS_1
Date & Time	(SO2(ug/m3))	(CO(mg/m3))	(NO2(ug/m3))	(PM10(ug/m3))	(NH3(ug/m3))	(PM2.5(ug/m3))	(O3(ug/m3))	(Benzene(ug/m3))
Permissible limit	80	2	80	100	400	60	100	5
2021-12-01	14.06	0.8	23.73	126.64	22.51	74.63	16.33	2.48
2021-12-02	13.95	0.78	23.38	117.78	21.78	58.08	16.5	2.46
2021-12-03	18.6	0.79	20.4	103.56	18.25	52.75	23.05	2.48
2021-12-04	18.06	0.81	22.98	100.53	20.98	60.72	12.24	2.47
2021-12-05	14.23	0.72	19.78	51.28	19.27	27	8.14	2.47
2021-12-06	11.96	0.74	17.07	20.26	17.77	9.54	6.98	2.47
2021-12-07	12.23	0.71	16.06	31.8	16.11	14.1	7.86	2.49
2021-12-08	13.91	0.69	17.54	70.03	16.57	31.04	15.85	2.48
2021-12-09	20.72	0.7	20.95	72.14	19.69	39.56	11.53	2.47
2021-12-10	17.31	0.75	20.42	96.34	19	44.45	17.03	2.47
2021-12-11	16.08	0.76	21.78	141.17	20.23	68.42	19.67	2.47
2021-12-12	16.55	0.78	18.53	139.76	16.61	80.92	29.81	2.48
2021-12-13	16.28	0.82	22.62	135.64	20.5	69.9	23.29	2.47
2021-12-14	16.84	0.82	23.23	140.23	20.9	72.28	22.41	2.47
2021-12-15	16.6	0.75	22.41	159.07	19.74	85.91	24.58	2.46
2021-12-16	17.46	0.88	23.17	162.16	20.67	89.74	21.79	2.49
2021-12-17	16.17	0.75	21.8	135.66	19.89	69.34	17.29	2.47
2021-12-18	14.69	0.77	24.22	151.35	22.41	74.06	18.28	2.47
2021-12-19	15.97	0.73	19.69	134.75	17.86	69.34	21.62	2.47
2021-12-20	15.25	0.72	18.25	118.31	16.74	59.87	25.48	2.53
2021-12-21	14.9	0.76	22.56	136.87	23.2	83.31	19.21	2.48
2021-12-22	15.26	0.72	24.5	132.07	26.42	64.37	16.2	2.47
2021-12-23	14.11	0.79	26.2	161.52	30.55	81.88	14.95	2.45
2021-12-24	15.36	0.76	25.14	153.33	27.28	84.39	17.64	2.47
2021-12-25	14.93	0.81	21.97	136.28	23.11	72.73	23.92	2.48
2021-12-26	14.18	0.71	17.14	105.48	17.77	58.73	25.52	2.47
2021-12-27	15.89	0.8	21.5	129.77	23.42	65.93	20.41	2.47
2021-12-28	13.31	0.79	19.78	136.64	21.85	65.36	21.81	2.49

## ANNEXURE - 4

Ambient Air Quality online data of Medinipore (E)				
Location: East Medinipur, West Bengal			Period : December'2020	
Date	SO <sub>2</sub> , µg/m <sup>3</sup>	NO <sub>2</sub> , µg/m <sup>3</sup>	PM 10, µg/m <sup>3</sup>	PM 2.5, µg/m <sup>3</sup>
Permissible limit	80	80	100	60
01/12/2020	14.7	8.5	152.5	not displayed
02/12/2020	15.4	8.5	131.9	69.7
03/12/2020	14.8	13.6	154.5	70.5
04/12/2020	14.5	35.0	142.2	68.3
05/12/2020	13.4	35.5	211.9	88.5
06/12/2020	13.9	31.4	141.2	67.9
07/12/2020	12.4	34.5	129.6	84.0
08/12/2020	12.2	29.8	12.2	117.0
09/12/2020	12.6	35.0	119.3	56.2
10/12/2020	15.3	21.7	164.6	85.9
11/12/2020	12.4	33.9	141.5	94.7
12/12/2020	12.7	35.9	137.2	77.4
13/12/2020	13.1	31.3	148.9	90.1
14/12/2020	13.1	34.8	152.7	100.1
15/12/2020	12.1	32.6	132.6	75.2
16/12/2020	15.4	26.7	171.1	98.2
17/12/2020	13.0	34.9	127.8	90.5
18/12/2020	12.3	36.2	143.0	78.2
19/12/2020	12.5	33.6	140.9	84.8
20/12/2020	12.5	35.6	137.9	85.7
21/12/2020	13.1	38.3	152.9	90.1
22/12/2020	13.8	32.4	156.7	109.0
23/12/2020	12.9	40.9	135.9	78.3
24/12/2020	12.7	42.5	153.5	83.9
25/12/2020	12.2	30.4	142.6	71.3
26/12/2020	22.2	30.4	96.1	76.0
27/12/2020	41.0	12.7	136.1	71.5
28/12/2020	12.5	40.7	135.4	74.3
29/12/2020	13.1	38.6	124.3	70.0
30/12/2020	13.9	43.3	151.3	77.3
31/12/2020	13.5	43.0	141.8	78.3

Ambient Air Quality online data of Medinipore (E)				
Location: East Medinipur, West Bengal			Period : December'2021	
Pollutant	SO <sub>2</sub>	NO <sub>2</sub>	PM10	PM2.5
Prescribed limit	80 µg/m <sup>3</sup>	80 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>	60 µg/m <sup>3</sup>
01/12/2021	13.06	31.6	143.2	74.0
02/12/2021	14.3	29.4	159.5	80.1
03/12/2021	13.7	30.8	138.7	74.9
04/12/2021	11.4	30.7	126.2	68.9
05/12/2021	11.6	40.3	130.2	70.7
06/12/2021	11.2	31.6	112.1	57.9
07/12/2021	11.1	21.2	51.2	27.2
08/12/2021	10.5	23.4	38.9	21.7
09/12/2021	11.3	23.8	56.9	22.6
10/12/2021	12.3	22.2	74.4	33.9
11/12/2021	12.3	25.5	86.9	41.2
12/12/2021	13.2	28.7	114.8	47.0
13/12/2021	14.4	26.7	118.6	59.6
14/12/2021	14.1	29.2	144.1	73.8
15/12/2021	19.6	31.0	153.0	67.2
16/12/2021	13.7	29.7	149.0	69.9
17/12/2021	11.6	31.0	143.9	62.9
18/12/2021	13.3	28.0	164.4	79.0
19/12/2021	12.8	29.8	147.9	65.7
20/12/2021	12.9	32.9	140.1	71.2
21/12/2021	13.2	24.5	120.3	58.8
22/12/2021	16.0	28.1	116.3	55.8
23/12/2021	17.7	30.4	129.7	68.7
24/12/2021	13.0	34.4	158.5	72.8
25/12/2021	11.0	30.9	186.7	92.3
26/12/2021	12.0	37.8	191.9	94.0
27/12/2021	14.4	30.2	161.2	83.7
28/12/2021	14.1	23.7	144.6	72.8
29/12/2021	13.0	33.8	175.9	88.4
30/12/2021	13.9	25.5	149.1	86.6
31/12/2021	13.8	24.9	163.6	98.3

## ANNEXURE-5

EnviroConnect	Forbes Marshall	Historical Data		
Plant Name	IOCL - HALDIA REFINERY			
Plant Address	INDIAN OIL CORPORATION LIMITED HALDIA REFINERY- PURBA MIDANAPUR HALDIA (WEST BENGAL)			
Station Name	ETP_3_RO Outlet			
From Date	01-12-2021 00:00			
To Date	27-12-2021 16:22			
Interval	Daily			
Function	Average			
Parameter	BOD	COD	pH	TSS
Unit	mg/l	mg/l	pH	mg/l
Limit	0.00 - 15.00	0.00 - 125.00	6.00 - 8.50	0.00 - 20.00
01-12-2021 00:00	7.86	72.61	7.4	8.7
02-12-2021 00:00	7.01	76.78	7.4	8.7
03-12-2021 00:00	7.08	75.64	7.4	8.42
04-12-2021 00:00	7.65	80.76	7.4	9.04
05-12-2021 00:00	7.66	79	7.4	9
06-12-2021 00:00	7.03	72.8	7.4	8.18
07-12-2021 00:00	6.55	70.12	7.4	7.77
08-12-2021 00:00	7.01	76.33	7.4	8.56
09-12-2021 00:00	6.65	71.2	7.4	8.08
10-12-2021 00:00	6.39	64.71	7.4	7.32
11-12-2021 00:00	7.16	68.73	7.4	7.86
12-12-2021 00:00	9	73.54	7.4	8.94
13-12-2021 00:00	8.84	72.09	7.4	8.43
14-12-2021 00:00	8.38	65.7	7.4	7.57
15-12-2021 00:00	8.79	70.97	7.4	8.11
16-12-2021 00:00	8.53	68.02	7.4	8
17-12-2021 00:00	9.74	77.97	7.4	9.05
18-12-2021 00:00	10.22	84.24	7.4	9.78
19-12-2021 00:00	9.51	76.22	7.40	9.0
20-12-2021 00:00	9.6	76.43	7.40	9.0
21-12-2021 00:00	9.41	76.32	7.40	9.0
22-12-2021 00:00	9.37	76.38	7.40	9.0
23-12-2021 00:00	8.57	68.02	7.4	7.81
24-12-2021 00:00	8.3	65.92	7.4	7.64
25-12-2021 00:00	8.00	64.94	7.4	7.69
26-12-2021 00:00	8.00	64.98	7.4	7.6
27-12-2021 00:00	8.00	64.94	7.4	7.53

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

SUO MOTO O.A. NO. 440 OF 2021

IN THE MATTER OF:

In re: "3 dead, 44 injured in flash fire at IOC'S Haldia refinery", published in the Economic Times dated 21<sup>st</sup> December, 2021

KNOW ALL to whom these present shall come that I / We, Indian Oil Corporation Limited, Haldia Refinery do hereby appoint

**ABHISHEK BIRTHRAY, ADVOCATE**  
(D/1588/07)  
having office at:  
**D – 220 LGF, DEFENCE COLONY,**  
**NEW DELHI, 110024**  
**PH:9999984641**

hereinafter called Advocate to be my Advocate in the above noted case and authorise them:

To act appear and plead in the above noted case in this Tribunal or in any other Court in which the same be tried or heard and also in the appellate Courts;

To sign, file verify and present pleadings, replications, appeals, cross-objections, or petitions for executions, review, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of said case in all its stages;

To file & take back documents, to admit and/or deny the documents of opposite party;

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case;

To take out execution proceedings;

To deposit, withdraw and receive monies, cheques and amounts, refunds of Court fees etc., and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case;

To appoint and instruct any other legal practitioner authorising him to exercise the powers and authorities hereby conferred upon the Advocate whenever he/they may think to do so and to sign the power of attorney on my/our behalf;

And I/We the undersigned do hereby agree to ratify and confirm act as if done by the Advocates or his/their substitutes in the matter as my/our own acts, as if done by me/us to all intents and purposes;

And I/We undertake that I/we or my/our duly authorised agent would appear before the Sole Arbitrator on all hearings and will inform the Advocates for appearance when case is called;

And I/we the undersigned do hereby agree that in the event of the whole or any part to the fee agreed by me/us to the Advocate remaining unpaid they shall be entitled to withdraw from prosecution of

the said case until the same is paid up and if any costs are allowed for an adjournment, the advocates would be entitled to the same.

IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 6<sup>th</sup> day of January, 2022.

Accepted

*Shambhulal Chatterjee*

ADVOCATE

CLIENT(S)

श्री. चक्रवर्ती, महासंचालक/सी.एम. (एन.डी.ए.)  
S. Chakraborty, General Manager (S.D.)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड, इंदिरा इन्डस्ट्रियल  
ZONAL OFFICE CORPORATION LIMITED, Hazratganj

*Abhishek Birthray*

Abhishek Birthray

(D/1588/07)

PH:9999984641

Email id: abhishek.birthray@outlook.com



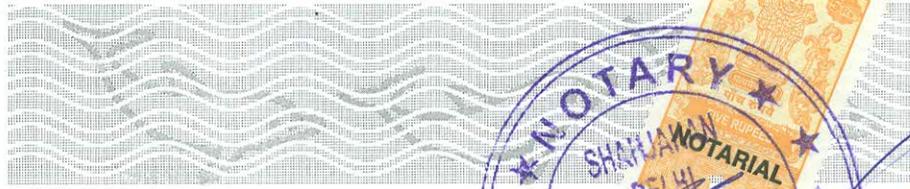
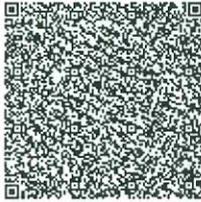
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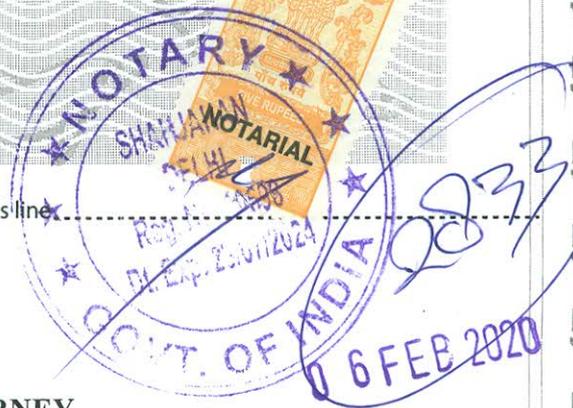
### Government of National Capital Territory of Delhi

#### e-Stamp

Certificate No.	: IN-DL07481921037713S
Certificate Issued Date	: 09-Jan-2020 01:52 PM
Account Reference	: IMPACC (IV)/ dl700603/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL70060323944676198032S
Purchased by	: S M VAIDYA DIRECTOR REFINERIES
Description of Document	: Article 48(c) Power of attorney - GPA
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: S M VAIDYA DIRECTOR REFINERIES
Second Party	: PARTHA GHOSH EXECUTIVE DIRECTOR AND REFINERY HEAD HALDIA REFINERY
Stamp Duty Paid By	: S M VAIDYA DIRECTOR REFINERIES
Stamp Duty Amount(Rs.)	: 100 (सत्यमेव जयते)



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#### POWER OF ATTORNEY

TO ALL TO WHOM THESE PRESENTS SHALL COME, WE, INDIAN OIL CORPORATION LIMITED, a Government of India Undertaking and a company duly incorporated and registered under the Companies Act I of 1956 and having our Registered Office at G-9, Ali Yuvar Jung Marg, Bandra (East), Mumbai-400 051, (hereinafter referred to as "the Corporation") SEND GREETINGS: -

#### Statutory Alert:

1. The authenticity of this Stamp Certificate should be verified at "www.shcilestamp.com". Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.

AND WHEREAS the Board of Directors of the Corporation at their meeting held on **31<sup>st</sup> October, 2019** has accorded approval for granting a General Power of Attorney in favour of **SHRI S.M. VAIDYA, DIRECTOR (REFINERIES)** of the Corporation interalia authorizing him to sub-delegate powers in favour of officials of the Refineries Division.

NOW KNOW YE AND THESE PRESENTS WITNESS that in pursuance of the Power of sub-delegation given to me by virtue of the General Power of Attorney dated 14<sup>th</sup> November 2019 and in exercise of the Powers and authorities conferred on me by the Board of Directors of the Corporation. I, **S.M. VAIDYA, DIRECTOR (REFINERIES)** and duly appointed Constituted Attorney of the Corporation, do hereby nominate constitute and appoint **SHRI PARTHA GHOSH, EXECUTIVE DIRECTOR & REFINERY HEAD, HALDIA REFINERY** (hereinafter called "the Attorney") as my Attorney and the Attorney of the said Corporation with full power and authority to do and execute the following acts, deeds, matters and things or any of them, that is to say:-

1. To institute, appear in, defend, prosecute, conduct, refer to arbitration, abandon, settled, adjust and compound any legal and other proceedings, claims, actions, demand or dispute whatsoever by or against the Corporation or in which the Corporation may be concerned or interested including taking of all necessary actions required to protect the interest of the Corporation.
2. To appear before all the tax authorities established/created under the various tax laws, to sign and file returns, produce accounts, suffer and pay assessment of taxes, to accept service of processes, to make all applications, correspondence, appeals, statements, revision applications, petitions and motions in all taxation matters including approaching any High Court or Supreme Court of India and to claim, recover, receive and adjust all refunds of taxes, levies, duties, fees etc.
3. To appoint or discontinue or substitute Income Tax Experts, Solicitors or Advocates, Counsel, Chartered Accountants and to appear and act on his behalf and on behalf of the Corporation in all or any of the taxation matters before any authorities, Courts and Tribunals.
4. To sign, verify, declare and execute Vakalatnamas, plaints, written statements, counter claims, petitions, appeals, reviews, applications, affidavits, power of attorney and papers of every description that may be necessary to be signed, verified and executed for the purpose of any suit, actions, appeals, reviews, legal applications, arbitrations, criminal or civil proceedings and proceedings of any kind whatsoever in any court of law or justice whether of Original, Appellate, Testamentary or Revisional jurisdiction established by lawful authority or any other authority.

*7/1/20*

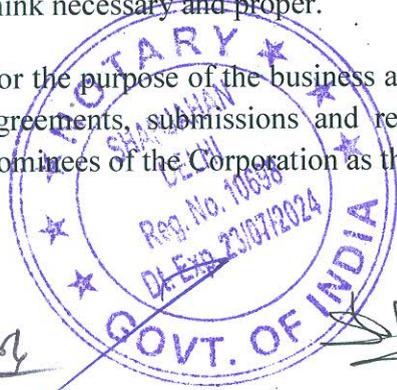
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5. To appear before all Civil, criminal, revenue, judicial and quasi judicial officer or offices exercising administrative functions and before all local and public or other bodies and authorities as occasion may require.
6. To enter into, to become parties to, to sign, to seal, to execute and if necessary, to register/cause to be registered all instruments, deeds, agreements, contracts, receipts, indemnities, counter indemnities, guarantees, counter-guarantees, bonds, and/or other documents for and on behalf of the Corporation.
7. To sign, execute, deliver and register mortgages, transfer of mortgages, pledges, hypothecations, charges, releases, re-conveyance, conveyances, exchanges, assignments and/or any other documents or deeds that may be deemed necessary by the said Attorney or which occasion may require.
8. To take on lease, hire, rent, sub-lease, leave and license, or otherwise howsoever, any movable or immovable property required for the purpose of the business of the Corporation at such rent, hire charges, compensation or fee or consideration and on conditions as he may think fit
9. To contract with any person for leasing, giving on leave and licence or in any other mode subject to such conditions as the said Attorney shall see fit all or any of the premises and any such persons to let into possession thereof and to set fines for new leases, to accept surrenders of leases and to sign and give lawful notices to quit to any tenants or tenants of the said land lands and hereditaments.
10. To demand, sue, recover and receive all or any sums of money, debts, dues, chattels, goods, effects, merchandise and things of whatsoever nature or description which at any time hereafter shall or may become due to or payable to or deliverable to or recoverable by or belonging to the Corporation (ether solely or jointly with others) by virtue of any security, bond, bill, account, note or in any other way and manner whatsoever and all interest due in respect thereof.
11. For all or any of the purpose aforesaid, to execute all such bonds, guarantees, indemnities, covenants, obligations, and to enter into, sign and execute all necessary documents, instruments assurances deeds, conveyance, leases, mortgages, assignments, surrenders, releases and transfers whatsoever on behalf of the Corporation as the said Attorney may think necessary and proper.
12. For the purpose of the business and affairs of the Corporation to enter into such arbitration agreements, submissions and references and to appoint such arbitrators or umpires or nominees of the Corporation as the said Attorney may deem fit and proper.



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13. To cause these presents to be registered in the books of any Company or Corporation whatsoever or in any Public or Government offices or elsewhere as occasion may require.
14. To concur in doing any of the acts and things hereinbefore mentioned in conjunction with any other person or persons interested in the premises.
15. To delegate and/or to sub-delegate any one or more or all of the Powers and authorities under the Clauses and provisions herein contained to any one or more officers or Executives of the Corporation by name or designation and to revoke and redelegate and withdraw such powers and authorities from time to time and to impose such conditions and limitations thereon as may in his discretion think fit to the end and intent that any act, deed or thing done by any such delegate and/or sub delegate in execution of the Powers and authorities so conferred shall be deemed to be as an act or deed of the Corporation and/or of the Attorney and shall be as fully and effectually valid and binding as if done by the Corporation themselves on their own behalf.
16. And generally to make all such arrangements and to do all such acts, deeds, matters and things on behalf of the Corporation as may be usual, necessary or expedient in the conduct and management of their business.

And, we, Indian Oil Corporation Limited, do hereby undertake to ratify and confirm all and whatsoever the said Attorney or his delegate/s and/or sub-delegates shall lawfully do or cause to be done in or about the premises aforesaid by virtue of these presents.

IN WITNESS WHEREOF, I, S.M. VAIDYA, DIRECTOR (REFINERIES) and duly appointed Constituted Attorney of Indian Oil Corporation Limited have hereunto affixed my hand and seal this \_\_\_\_\_ day of \_\_\_\_\_ 2020

SIGNED, SEALED AND DELIVERED by the within named, SHRI S.M. VAIDYA, the DIRECTOR (REFINERIES) and duly appointed Constituted Attorney for and on behalf of Indian Oil Corporation Limited in the presence of:

(S.M. VAIDYA)

Witness (name & seal)

1. (V K Shukla)

वी. के. शुक्ला / V. K. SHUKLA  
कार्यकारी निदेशक प्रभारी (मानव संसाधन)  
Executive Director /c (HR)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
INDIAN OIL CORPORATION LIMITED  
रिफाइनरीज प्रभाग / Refineries Division  
स्कोप कॉम्प्लेक्स, कोर-2, 7, इंस्टिट्यूशनल एरिया  
SCOPE Complex, Core-2, 7, Institutional Area  
लोधी रोड, नई दिल्ली / Lodhi Road, New Delhi-110 003

2. (T K Pattanayak)

टी. के. पट्टनायक / T.K. PATTANAYAK  
मुख्य महाप्रबंधक (मानव संसाधन)  
Chief General Manager (Human Resource)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
INDIAN OIL CORPORATION LIMITED  
रिफाइनरीज प्रभाग / Refineries Division  
स्कोप कॉम्प्लेक्स, कोर-2, 7, इंस्टिट्यूशनल एरिया  
SCOPE Complex, Core-2, 7, Institutional Area  
लोधी रोड, नई दिल्ली / Lodhi Road, New Delhi-110 003

4

एस. एम. वैद्य / S. M. Vaidya  
निदेशक ( रिफाइनरीज) / Director (Refineries)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड  
INDIAN OIL CORPORATION LIMITED  
रिफाइनरीज मुख्यालय / Refineries Headquarters  
स्कोप कॉम्प्लेक्स, कोर-2, 7- इंस्टिट्यूशनल एरिया  
SCOPE Complex, Core-2, 7- Institutional Area  
लोधी रोड, नई दिल्ली / Lodhi Road, New Delhi-110 003



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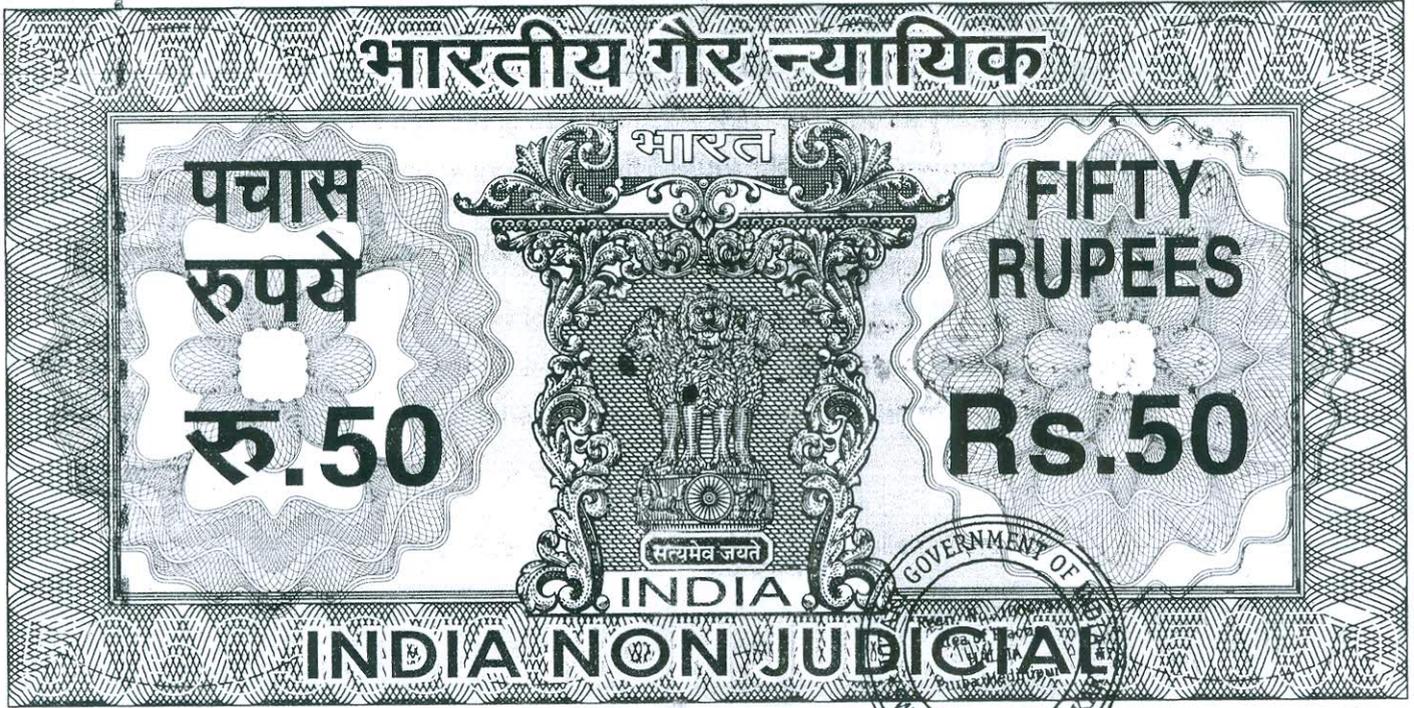
06 FEB 2020

Identified the deponent who has signed/put in my presence

10 FEB 2020

06 FEB 2020

ATTESTED  
NOTARY DELHI



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AC 210158

SERIAL NO. 933/24  
DATE 22/10/24

GENERAL POWER OF ATTORNEY

In pursuance of the delegation of powers and authorities given to me by the Director (Refineries) of Indian Oil Corporation Limited by virtue of the General Power of Attorney dated 06.02.2020, I, Partha Ghosh, Executive Director & Refinery Head, Indian Oil Corporation Limited, Haldia Refinery, PO: Haldia Oil Refinery, Dist. – Purba Medinipur, PIN- 721606, West Bengal and duly appointed Constituted Attorney of the Corporation do hereby nominate, constitute and appoint the under mentioned officers of Haldia Refinery to be the Attorney in the name and on behalf of the said Indian Oil Corporation Limited (Haldia Refinery) to do and execute all or any of the following acts, things and deeds, that is to say :

1. To institute, appear in, defend, prosecute, conduct, refer to arbitration, abandon, settle, adjust and compound any legal and other proceedings, claims, actions, demand or dispute whatsoever by or against the Corporation or in which the Corporation may be concerned or interested including taking of all necessary actions required to protect the interest of the Corporation.
2. To sign, verify, declare and execute Vakalatnamas, plaints, written statements, counter claims, petitions, appeals, reviews, applications, affidavits, power of attorney and papers of every description that may be necessary to be signed, verified and executed for the purpose of any suit, actions, appeals, reviews, legal applications, arbitrations, criminal or civil proceedings and proceedings of any kind what so ever in any court of law or justice whether of Original, Appellate, Testamentary or Revisional Jurisdiction established by lawful authority or any other authority.



AUTHENTICATED

SWAPAN KUMAR ADHIKARY, NOTARY  
GOVERNMENT OF INDIA  
Under the Notaries Act.-1952  
(53 of 1952) for Haldia, Under  
District Purba Medinipur. W.B.

Identified by me & Signed in my presence

Swapan Adhikary  
22/10/24 Advocate : Haldia

Partha Ghosh

ক্রমিক নং: 570 টাকা: ১০ ৩৯ ১৬/১/২০২০  
 উদ্দেশ্য: I.O.C.L, Haldia Refinery  
 Haldia Refinery  
 স্থান: Haldia জেলা- পূর্ব মেদিনীপুর

স্বাক্ষর: ডেপুটি- প্রিন্সিপাল অফিস  
 মোহন- গৌরী বাগী গঙ্গার ও মহিষাঙ্গ  
 এফডি: পূর্ব মেদিনীপুর জেলা- লিটেল নং-২৪৮

SERIAL NO. 933/21  
DATE 22/10/21

- 3. To appear before all civil, criminal, revenue, judicial, and quasi-judicial officer or officers exercising administrative functions and before all local and public or other bodies and authorities as occasion may require.
- 4. To enter into, to become parties to, to sign, to seal, to execute and if necessary, to register/ cause to be registered all instruments, deeds, agreements, contracts, receipts, indemnities, counter-indemnities, guarantees, counter guarantees, bonds, and/or other documents for and on behalf of the Corporation.
- 5. To appear before all the tax authorities established / created under the various tax laws, to sign and file returns, produce accounts, suffer and pay assessment of taxes, to accept service of processes, to make all applications, correspondence, appeals, statements, revision applications, petitions and motions in all taxation matters including approaching any High Court or Supreme Court of India and to claim, recover, receive and adjust all refunds of taxes, levies, duties, fees etc.
- 6. To appoint or discontinue or substitute Income Tax Experts, Solicitors or Advocates, Counsel, Chartered Accountants and to appear and act on his behalf and on behalf of the Corporation in all or any of the taxation matters before any authorities, Courts and Tribunals.
- 7. To take on lease, hire, rent, sub-lease, leave and license or otherwise howsoever any moveable or immovable property required for the purpose of the business of the Corporation at such rent, hire charges, compensation or fee or consideration and on condition as he may think fit.
- 8. To contract with any person for leasing, giving on leave and license or in any other mode subject to such conditions as the said Attorney shall see fit all or any of the premises and any such persons to let into possession thereof and to set fines for new leases, to accept surrenders of leases and to sign and give lawful notices to quit to any tenants or tenants of the said lands and hereditaments.
- 9. To demand, sue, recover and receive all or any sums of money, debts, dues, chattels, goods, effects, merchandise and things of whatsoever nature or description which at any time hereafter shall or may become due to or payable to or deliverable to or recoverable by or belonging to the Corporation (either solely or jointly with others) by virtue of any security, bond, bill, account, note or in any other way and manner whatsoever and all interest due in respect thereof.



AUTHENTICATED

22/10/21

- 10. For the purpose of business and affairs of the Corporation to enter into such arbitration agreements, submissions and references and to appoint such arbitrators or umpires or nominees of the Corporation as the said Attorney may deem fit and proper.

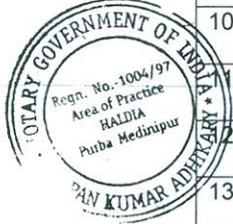
SWAPAN KUMAR ADHIKARY, NOTARY  
GOVERNMENT OF INDIA  
Under the Notaries Act - 1952  
(Section 3 of 1952) for Haldia, Under  
District Purba Medinipur, W.B.

Identified by me & Signed in my presence  
*Swapan Kumar Adhikary*  
 22/10/21 Advocate : Haldia  
*[Signature]*

SERIAL NO. 933/24  
DATE 22/10/24

11. And generally to make all such arrangements and to do all such acts, deeds, matters and things on behalf of the Corporation as may be usual, necessary or expedient in the conduct and management of their business.

S. No.	Name (Shri )	Designation
1	Atanu Sanyal	Chief General Manager (TS, HSE)
2	Debashis Dutta	Chief General Manager (Technical)
3	N Vinod	General Manager (Instt.)
4	Piyush Dungrakoti	General Manager (Maintenance- ML)
5	Shambhu Chakraborty	General Manager I/c (Human Resource)
6	Niloy Dutta	General Manager (F)
7	Sushanta Saha	General Manager (Projects)
8	Hemant Agarwal	General Manager (Production)
9	Dr. D.Chakraborty	General Manager (Med, HSE)
10	Rajesh Verma	General Manager (Materials & Contracts)
11	Nilratan Baidya	General Manager (ES & IP)
12	Praveen Jayant	General Manager (TS, HSE)
13	Pawan Rawat	General Manager (Power & Utilities)
14	PC Mandal	General Manager (Maintenance-Civil)
15	Koushik Ghoshal	Deputy General Manager (Finance)
16	Tirthankar Ghosal	Deputy General Manager (Finance)
17	Rabin Gayari	Deputy General Manager (Materials)
18	A.B.Kush	Deputy General Manager (A&W)
19	D.P.Ghosh	Deputy General Manager (Maintenance)
20	Malay Bagchi	Deputy General Manager (TS)
21	Bhaskar Sen	Deputy General Manager (Production)
22	Samrat Gupta	Deputy General Manager (Finance)
23	Deepak Taneja	Deputy General Manager (Maintenance-EL)
24	Anil Bairagi	Deputy General Manager (Production)
25	Sunder Lal Gautam	Deputy General Manager (Finance)
26	Pralay Kr Mandal	Deputy General Manager (ES)
27	K S Paul	Deputy General Manager (Production)
28	Girish Kumar Sahu	Deputy General Manager (HR)
29	A K Agarwal	Deputy General Manager (TS)



AUTHENTICATED

SWAPAN KUMAR ADHIKARY, NOTARY  
GOVERNMENT OF INDIA  
Under the Notaries Act.-1952  
(53 of 1952) for Haldia, Under  
District Purba Medinipur, W.B.

Identified by me & Signed in my presence

Swapn Adhikary  
22/10/24  
Advocate ; Haldia

Santhosh Kumar

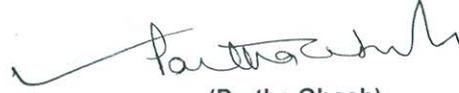
SERIAL NO. 983/2021  
DATE 22/10/2021

30	Shyamal Mondal	Deputy General Manager (Maint.)
31	Tapan Chandra Das	Chief Manager (Civil)
32	Gautam Chowdhary	Chief Manager (Materials)
33	S. Duttaray	Chief Inspection Manager (I/c)
34	R.K.Dey	Chief Projects Manager
35	R.D.Majee	Chief Power & Utilities Manager (I/c)
36	T.K.Mondal	Chief Manager (Contracts)
37	R.Kalyan	Sr. Accounts Officer
38	Saurav Gupta	Accounts Officer

Any act done by the above mentioned officers by virtue of these presents shall be binding on the company – Indian Oil Corporation Limited, Haldia Refinery.

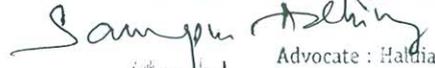
IN WITNESS WHEREOF, I, Partha Ghosh, Executive Director & Refinery Head, Indian Oil Corporation Limited-Haldia Refinery and duly appointed Constituted Attorney of Indian Oil Corporation Limited, have hereunto affixed, signed, sealed and delivered on behalf of the said company on this day 22<sup>nd</sup> of October, 2021.



  
(Partha Ghosh)  
Executive Director &  
Refinery Head

पार्थ घोष, कार्यकारी निदेशक व रिफ़ाइनरी प्रमुख  
Partha Ghosh, ED & Refinery Head  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड, हल्दिया रिफ़ाइनरी  
INDIAN OIL CORPORATION LIMITED, Haldia Refinery

Identified by me & Signed in my presence

  
Advocate : Haldia  
22/10/21

Witness:

(1)

  
संग्राम मिश्रा, मुख्य प्रबंधक (प्रशा. एवं कल्याण)  
Sangram Mishra, Chief Manager (Admn. & Welfare)  
इंडियन ऑयल कॉर्पोरेशन लि., हल्दिया रिफ़ाइनरी  
Indian Oil Corporation Ltd., Haldia Refinery

(2)

  
कस्तुरी मुखोपाध्याय, प्रबंधक (विधि)  
Kasturi Mukhopadhyay, Manager (Law)  
इंडियन ऑयल कॉर्पोरेशन लिमिटेड, हल्दिया रिफ़ाइनरी  
INDIAN OIL CORPORATION LIMITED, Haldia Refinery

  
22/10/21  
SWAPAN KUMAR ADHIKARY, NOTARY  
GOVERNMENT OF INDIA  
Under the Notaries Act.-1952  
(53 of 1952) for Haldia, Under  
District Purba Medinipur, W.B.